

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3288

ANSWERED ON:14.08.2003

REVIEW OF GRAN- IN- AID PROCEDURE TO NGOs

BHASKAR RAO PATIL;CHANDRA BHUSHAN SINGH;CHANDRAKANT BHAURAO KHAIRE;SHYAMA SINGH

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether the Government had constituted Satyam Committee to review the procedure of grant-in-aid to Non-Government Organisations in the country;
- (b) if so, the details of the recommendations made by the Committee;
- (c) the details of recommendations accepted or rejected by the Government;
- (d) whether the norms for grant-in-aid to NGOs have been revised from April 1, 2003; and
- (e) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY IN SOCIAL JUSTICE AND EMPOWERMENT(SHRI KAILASH MEGHWAL)

(a)& (b) Yes, Sir. The final report of the Committee has not been received by the Government.

(c) Does not arise.

(d) & (e) The Guidelines of the Scheme to Promote Voluntary Action for Persons with Disabilities were revised with effect from 1.4.2003. Details are available on the Ministry's website at [www.socialjustice.nic.in](http://www.socialjustice.nic.in)